



ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 7] AMARAVATI, WEDNESDAY, 18th FEBRUARY, 2026.

ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 18th February, 2026.

L. A. Bill No. 7 of 2026

A BILL TO AMEND THE SRI VENKATESWARA VEDIC UNIVERSITY ACT,
2006.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Seventh Year of the Republic of India as follows:-

1. This Act may be called Sri Venkateswara Vedic University (Amendment) Act, 2026. Short title.
2. In Sri Venkateswara Vedic University Act, 2006 (hereinafter referred to as the Principal Act), in section 37, in sub-Section (1), in clause (a), after the words "deaf-mute", the words "or suffering from leprosy" shall be omitted. Amendment of section 37.
Act No.29 of 2006.
3. In the Principal Act, in section 38, in sub-section (2), after the words "deaf-mute" the words "or suffers from leprosy" shall be omitted. Amendment of section 38.

STATEMENT OF OBJECTS AND REASONS

The Law department has informed that the Hon'ble Supreme Court in W.P. No.83/2010 in it's orders dated 07-05-2025, observed that the continuation of discriminatory and demeaning provision in various statutes against "Leprosy" affected/cured persons and directed to all the State Governments to look into their legislations and carryout the necessary exercise, leaving no scope of discrimination.

The Law department has informed that they have identified certain State Acts initially with derogatory provisions against leprosy affected/cured persons and also requested to verify other State Acts, Regulations, Statutory rules or bye laws pre or post constitution if any pertaining to the Revenue (Endowments) Department, to identify where such expressions which are derogatory in respect of Leprosy affected or cured persons are mentioned, make amendments and send proposals to Law department immediately.

The Law Department have informed that it is a time bound program and status report has to be filed before the Hon'ble Supreme Court.

The Revenue (Endowments) Department has identified certain provisions in Sri Vaenkateswara Vedic University Act, 2006 (Act No.29 of 2006) for deletion of words "suffering from leprosy" and accordingly it has been decided to make suitable amendments therein.

The Bill seeks to give effect to the above decisions.

ANAM RAMANARAYANA REDDY

Minister for Endowments

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

Sri Venkateswara Vedic University (Amendment) Bill, 2026, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

ANAM RAMANARAYANA REDDY
Minister for Endowments

PRASANNA KUMAR SURYADEVARA
Secretary-General to Legislature.